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Appointment of review committee for the compulsorily retired Government officials

merits. Guidelines have, however, been

779. SHRI JAGJIT SINGH ANAND: SHRI BHOLA PRASAD:

Will the PRIME MINISTER be pleased to state: to state:

- point a review committee to consider the cases of the Government officials who have been compulsorily retired since the proclamation of emergency;
- (b) whether such a Committee is proposed to be appointed in the office of Union Public Service Commission also;
 - (c) if not, the reasons therefor; and
- (d) the steps taken by Government to give fair and impartial deal to the affected persons in that office.

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY **AFFAIRS** (SHRI OM MEHTA): Government have recently issued instructions laying down the procedure for consideration, with the assistance of proper committees, representations from those Government servants who have been retired prematurely.

(b) to (d) Since the UPSC is a constitutional body whose working and functions are somewhat different from other Ministries/Departments, the Commission recently written to the Department of Personnel & A. R. seeking certain clarifications regarding the implementation of instructions mentioned in reply to part (a) Question. The matter is under consideration.

Re-employment of a retired officials in U.P.S.C.

780. SHRI JAGJIT SINGH ANAND: SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA:

Will the PRIME MINISTER be pleased

- (a) whether it is a fact that a Joint Secretary in the Union Public Service (a) whether Government propose to ap-Commission who retired in 1975 has been re-employed in the U.P.S.C. although he does not have adequate educational and technical qualifications; and
 - reasons for (b) if so, the giving reemployment to such retired official particularly in the U.P.S.C. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS PARTMENT OF PERSONNEL AND AD-MINISTRATIVE REFORMS AND **PARTMENT** OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): officer (b) in the and Αn Commission's office of the rank of Joint Secretary who attained the age of superannuation on 31st January, 1976 has been granted extension of service of one year in public interest. He is an Honours graduate and has long experience of the Commission's work in senior posts. Certain important items of work connected with the re-organisation of the procedure for the conduct and tabulation of the results in respect of examinations have been undertaken and it was in the public interest to utilise his considerable experience for completing the re-organisation.

Prices of items of mass consumption

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781. SHRI LAKSHMANA MAHAPAT-RO: SHRI INDRADEEP SINHA:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased

(a) whether it is a fact that the manufacturers of items of mass consumption have agreed to bring down prices their products; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b) Since the proclamation of Emergency and following negotiations with the main manufacturers, prices have been brought down in respect of safety matches, Janata soap, toilet soap, laundry soap, common brands of tea and baby food.

Soon after the recent Budget proposals were presented, it was agreed by representatives of manufacturers that the prices of manufactured items benefiting from the budget proposals would be reduced. Accordingly price reductions have been effected in respect of several brands of manufactured items relating to toilet soap, washing soap, detergents, metal clad dry battery cells and cigarettes.

Continuance in Posts by Persons Against whom Inquiries are in Progress

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782. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is the policy of Government that the persons against whom Government inquiries are in progress should continue in their posts and positions; and
- (b) if so, how Government can ensure fair inquiry in such cases and see that no tampering is made in the records or the inquiry official is not influenced in any way?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNAL AND AD-MINISTRATIVE REFORMS AND DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b) Public interest is the guiding factor in deciding whether an officer against whom an inquiry/investigation is in progress should be allowed to continue in his post

of and position or whether he should be placed under suspension or transferred, and a decision is taken in each case on its merits. Guidelines have, however, been laid down indicating inter alia that a disciplinary authority may place a Government servant under suspension where his continuance in office is likely to prejudice the investigation, trial or inquiry in any manner.

†Special Relief Fund for Coal Mine Workers

783. SHRI D. N. DWIVEDI: Will the Minister of ENERGY be pleased to state:

- (a) whether there is any proposal under Government's consideration to create a Special permanent fund to provide relief to the family members of the victims of unforeseen accidents in coal mines; and
 - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SID-DESHWAR PRASAD): (a) and (b) At the instance of the Government of India, the Coal India Limited are preparing a scheme for providing relief to the family members of coal miners involved in accidents.

‡Consumption and productions of alkyd and epoxy resins

784. SHRI SALIL KUMAR GANGU-LI: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) what is the total annual consumption of alkyd and epoxy resins in India at present;

†Transferred from the 19th March, 1976. (Previously numbered as Unstarred Question No. 414).

†Transferred from the 22nd Morch, 1976. (Previously numbered as Unstarred Question No. 443).